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SHRI C. SUBRAMANIAM: This is under consideration. But unless we take steps, there is no use saying that this is being done & so on. But this is under-con-sideration.

MR. CHAIRMAN: Yes, Mr. Mathur. Last question.

श्री जगदीश प्रसाद माथुर : श्रापने पिछले कुछ वर्षों से कार कताने की दृष्टि से...

श्री कल्याण चन्द : ग्रा गई कार !

श्री जगदीस प्रसाद माथुर : कार का नाम नेते ही वह ऋहने लग जाते हैं । नाम कार का लिया झौर वह कहने लग गये । मैं क्या करूं।

MR. CHAIRMAN: Mr. Mathur, kindly turn to the main question.

श्री जगदीश प्रसाद मायुर : मैं यह जानना चाहता हूं कि जो धापने कार बनाने के लिए नेटर खाफ इटेंट ईश्यू किया एक मारुति लिमिटेड को

SHRI JAGDISH PRASAD MATHUR: Sir, it is a letter of intent issued for the manufacture of cars to two or three persons. I want to know what the progress is.

DR. Z. A. AHMAD: This is over-doing the whole thing.

श्री जगरीश प्रसाद माथुर : अध्यक्ष महोदय
मैं यह जानना चाहूंगा कि कार बनाने के जो लेटर
आफ इंटेंट आपने ईक्ष्यू किये थे उनमें से कितनों
ने प्रोडक्शन के लियें लाइसेंस लियें हैं या सिवाय
मारुति लिमिटेड के बाकी जिन लोगों ने लेटर आफ
इंटेंट लिया था वह उन्होंने सरेन्डर कर दिया है!
और मारुति लिमिटेड का भी अब कितने दिनों
में प्रोडक्शन आ जायेगा और जो उसकी
प्रोडक्शन में डिले हो रही है तो उसकी बजह से
पहले जो कार की कीमत 11 हजार रुपयें दी
गई थी वह कार की कीमत बढ़ती जाती है,
ज्यों ज्यों अधिक प्रोडक्शन में डिले होती जा रही है
स्यों त्यों उसके कारण से उसकी कीमत भी बढ़ती
जायगी ! तो इसके सम्बन्ध में क्या स्थिति है,
जरा बता वें।

SHRI C. SUBRAMANIAM: As far as the Maruti is concerned, the letter of intent has been extended up to the end of this year, that is, 31st December, 1973.

to Questions

SHRI C. SUBRAMANIAM: Before that, I am sure, the Letter of Intent will get converted into a licence, and once the licence is given, I am told, within a year there will be production—within a year. Already they have produced a large number of prototypes. They will have to be tested, and once they are tested this Letter of Intent will get converted into a licence.

As far as others are concerned, they have not made any significant progress.

NEW INDUSTRIAL POLICY

68. SHRIMATI PRATIBHA SINGH:f
SHRIMATI SAVITA BEHEN:
SHRIMATI SITA DEVI;
SHRI JAGDISH PRASAD
MATHUR:
SHRI DEBANANDA AMAT:
SHRI SANDA NARAYANAP-PA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether Government are contemplating a new industrial policy whereunder the larger industrial houses would be permitted to expand in 'growth sectors' while ensuring that the management of such undertakings is professionalised and delinked from the control of big business families;
- (b) if so, the precise modifications to be brought about in the existing industrial policy of Government under the contemplated scheme; and
- (c) the reasons for such change in the policy?
 - t The question was actually asked on the floor of the House by Shrimati Pratibha Singh.

THE DEPUTY MINISTER IN THE MINISTRY INDUSTRIAL OF DEVE AND LOPMENT SCIENCE AND **TECHNOLOGY** (SHRI **PRANAB** MUKHERJEE): (a) to (c) Governments basic policy is to accelerate industrial growth subject to curbing the concentration of economic power. Within this framework Government are interested in professionalising management and in progressively reducing the share of larger industrial houses in ownership and management. Measures to promote these objectives do not need revision of the policy which is already based on promoting growth with social justice.

SHRIMATI PRATIBHA SINGH: Will the hon. Minister kindly state if they are considering to demarcate clearly the area of industries to be entrusted to big industrial houses and those to be entrusted io tne new entrepreneurs and small industries? Are they also considering to ensure that the areas allotted for new entrepreneurs and to small industrial sector will be vacated by the big industrial houses? If so, what steps is the Government envisaging to take?

SHRI PRANAB MUKHERJEE: Already in the policy statement of 2nd Feb., 1973, a list of the items for larger industries has been specifically given, and it ha* been already pointed out in the said statement that the larger houses will not be allowed to encroach the areas earmarked for small and medium sector. This policy is very clear.

SHRIMATI PRATIBHA SINGH: What are those items?

SHRI PRANAB MUKHERJEE: This information is not available just now. 1 can place it on the Table of the House Liter on,

AN HON. MEMBER: It is published, j

श्रीमती सीता देवी : क्या मिनिस्टर साहब यह बताएंगे कि जहां छोटे उद्योगपतियों को प्रपने उद्योग का विस्तार करने के लिए लाइसेन्स दिए जाएंगे वहां जो बड़े बड़े उद्योगपति हैं उनके ऊपर 18RSS/73—2

यह प्रतिबंध लगाया जाएगा कि वे वहां पर किसी भी काम में कोई कम्पटीशन का काम न करें?

SHRI PRANAB MUKHERJEE: Sir, already the policy is there. Not only that, 124 items are exclusively reserved for production in the small sector. The Plannina Commission is further considering to increase the number of these items.

श्री जगदीस प्रसाद मांचुर : व्यक्तिगत रूप से चलने वाले उद्योगों की जो प्रबंध व्यवस्था है, क्या सरकार इसके संबंध में जो उनको पेणेवर स्वरूप देना चाहती है, इसके साथ क्या सरकार इस बात का अध्ययन करेगी कि जितने सरकारी उपक्रम है जिनमें सरकारी अधिकारियों को मैनेज-मैन्ट के रूप में रखा जाता है, जिसके कारण उनकी घाटे हो रहे हैं, उनके संबध में भी अपनी नीति में परिवंतन करेगी कि सरकारी उपक्रम में भी और सरकारी उद्योगों में भी इस प्रकार के जो प्राईवेट मैनेजमैन्ट के लोग हैं उनको ला कर सरकारी उद्योगों में जो घाटा हो रहा है उसको दूर कराने का भी कोई प्रयास किया जाएगा।

SHRI PRANAB MUKHERJEE: Sir, it is not the question of bringing persons from the private sector. The idea of the Government is to professionalise the undertakings. It is not the question whether a person belongs to private sector or public sector. The idea is to professionalise the management. With competent persons and technical persons.

श्री अगदीश प्रसाद मायुर : वही तो मैं पूछ रहा था कि अगर आप प्रोफेशनलाइज करना चाहते हैं श्रीर प्रेजेन्ट में जो घाटा दे रहे हैं आपके उद्योग, जो कि ग्रापके काडर में दोष के कारण है, तो क्या उस काडर में सुधार की दृष्टि से आप श्राऊटसाइडमं को लेकर उनके ग्रनुभव का उपयोग करना चाहते हैं या नहीं ?

SHRI PRANAB MUKHERJEE: We Wint to make use of them.

SHRI C. SUBRAMANIAM: If expertise is available outside, we do not hesitate to take those persons and draft them in the public sector. As a matter of

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fact, quite a few of them have come into the public sector from the private sector, and there is nothing wrong about it.

SHRIMATI PRATIBHA SINGH: Single may I ask another small question? ...

MR. CHAIRMAN: No. Your turn over.

श्री भोउन्प्रकाश स्थाती : अध्यक्ष महोदयं,
मै सरकार से यह जानना चाहता है कि क्या
आपने इस प्रकार की पालिसी बनाई है
कि देण की श्रीद्योगिक उन्मति में, देण के जो
पिछड़े हुए भाग है या पिछड़े हुए प्रान्त है उनमें
क्या थाप फैक्टरीज, उद्योगों धादि की स्थापना
को अधिक प्रोत्साहन देंगे और लाइसेम देंगे ?
यदि हो, तो भाषकी इस संबंध में क्या नीति है ?

SHRI PRANAB KUMAR MUKHER-JEE: Various steps have already been taken and announced cm the floor of the House, 15 per cent subsidy scheme is there. Particular backward areas have been identified. Financial assistance on concessional rates is there. All these schemes are for the development of backward areas.

MR. CHAIRMAN: Question Hour over.

WRITTEN ANSWERS TO QUESTIONS

DELINKING OF PRESS FROM BUSINESS AND INDUSTRY

469. SHRI J. S. TILAK:
SHRI CHANDRA SHEKHAR:
SHRI KOTA PUNNAIAH: SHRI
BRAHMANANDA
PANDA: SHRI

KRISHAN KANT: SHRI A. G. KULKARNI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to slate:

- (a) whether Government have taken any final view about delinking of Press from business and industry; and
- (b) if so, the details of the action to be taken *to* achieve the objective?

the THE MINISTER OF STATE IN THE and MINISTRY OF INFORMATION AND BROADCASTING (SHRI I. K. GUJ-RAL):
Sir, (a) and (b) The whole question is being examined in the light of the Supreme Court's judgment on the Newsprint Policy for 1972-73 and their recent judgment on the validity of 24th, 25th, etc. Constitutional Amendments.

- 7Q. [Trans j erred to I lie 4th May. 1973.] DEVELOPMENT OF BACKWARD AND HILLY AREAS IN GUIARAT
- 71. SHRI IBRAHIM KALANIYA: Will the Minister of PLANNING be pleased to state:
- (a) whether the Gujarat State has sub mitted a proposal recently for the develop ment of backward and hilly areas in that State:
- (b) if so, the reaction of the Government of India thereto;
- (c) how many such proposals have so fui been received from the State of Rajasthan, Maharashtra and Gujarat; and
- (d) what is the amount of funds demanded, allocated and released thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b) While forwarding draft proposals for the Annual Plan of 1973-74, the Government of Gujarat proposed an outlay of Rs. 3.26 crores for special and backward areas. This has been approved by the Planning Commission.

- (c) No such proposals for the deve lopment of backward areas have been received from the States of Rajasthan and Maharashtra.
 - (d) Does not arise.
- बड़े ग्रीद्योगिक घरानों के संबंध में सरकार ग्रायोग का प्रतिवेदन
- *72. श्रो बीरेन्द्र कुमारू सखलेचा : क्या श्रोद्योगिक विकास तथा विज्ञान श्रीर श्रोद्योगिक मंत्री यह बनाने की कुपा करेंगे कि :
- (क) क्या बड़े श्रौद्योगिक घरानों सबंधी सरकार श्रायोग ने ग्रपना प्रतिबदन सरकार को प्रस्तुत कर दिया है ;